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## CALL FOR PAPERS For Vol. 13 (2021)



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2. Teachers, Academicians, Lawyers and Jurists may contribute papers in RMLNLUJ. Papers from students are not accepted in RMLNLUJ.
3. The word limit for the submissions (excluding footnotes) is 3,000-5,000 for articles and 2,000-3,000 for notes and comments.
4. Abstract should be within 350-500 words along with 05 keywords.
5. The Editorial Committee of the Journal reserves the right to edit the manuscripts once it is selected for publication.
6. Co-authorship is allowed within the two authors limit.
7. ***The similarity report of the paper should be within 10% as per The UGC Academic Guidelines 2018 ([https://www.ugc.ac.in/pdfnews/7771545\\_academic-integrity-Regulation2018.pdf](https://www.ugc.ac.in/pdfnews/7771545_academic-integrity-Regulation2018.pdf)).***
8. It should be typed in Times New Roman, Font size 12, 1.15 line spacing. Headings should be in Capital letters at centre line spacing.
9. Footnoting should be in accordance with *The Bluebook: A Uniform System of Citation, 20<sup>th</sup> edition*.
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# The Bluebook: A Uniform System of Citation, 20<sup>th</sup> edition: Examples

## Quick Reference: Court Documents and Legal Memoranda

This table gives examples of commonly used citation forms printed in the typefaces used in briefs and legal memoranda (as explained in the **Bluepages**). The inside front cover and first page present examples in the typefaces used in law review footnotes (as explained in **rule 2**). Although underlining is used in these examples, italicization would also be appropriate.

<b>CASES</b> <b>rule 10</b> <b>(Bluepages B10)</b>	<i>Jackson v. Metro. Edison Co.</i> , 348 F. Supp. 954, 956–58 (M.D. Pa. 1972), <i>aff'd</i> , 483 F.2d 754 (3d Cir. 1973), <i>aff'd</i> , 419 U.S. 345 (1974).
<b>reporter</b> <b>rule 10.3</b>	Herrick v. Lindley, 391 N.E.2d 729, 731 (Ohio 1979).
<b>service</b> <b>rule 19</b>	<i>In re Looney</i> , [1987–1989 Transfer Binder] Bankr. L. Rep. (CCH) ¶ 72,447, at 93,590 (Bankr. W.D. Va. Sept. 9, 1988).
pending and unreported cases <b>rule 10.8.1</b>	Albrecht v. Stanczek, No. 87-C9535, 1991 U.S. Dist. LEXIS 5088, at *1 n.1 (N.D. Ill. Apr. 18, 1991). <i>Jackson v. Virginia</i> , No. 77-1205, slip op. at 3 (4th Cir. Aug. 3, 1978) (per curiam), <i>aff'd</i> , 443 U.S. 307 (1979). <i>Ross v. Weissman</i> , No. 90-345 (D. Mass. filed Sept. 18, 1990). <i>Cleary v. Rizkalla</i> , 925 F.2d 314 (1st Cir. 1991), petition for cert. filed, 60 U.S.L.W. 3422 (U.S. Jan. 14, 1992) (No. 92-212).
<b>CONSTITUTIONS</b> <b>rule 11</b> <b>(Bluepages B11)</b>	N.M. Const. art. IV, § 7.
<b>STATUTES</b> <b>rule 12</b> <b>(Bluepages B12)</b>	
<b>code</b> <b>rule 12.3</b>	Administrative Procedure Act § 6, 5 U.S.C. § 555 (2012). 22 U.S.C. § 2567 (Supp. I 1983).
<b>session laws</b> <b>rule 12.4</b>	Department of Transportation Act, Pub. L. No. 89-670, § 9, 80 Stat. 931, 944-47 (1966).
<b>rules of evidence and procedure; restatements; uniform acts</b> <b>rule 12.9</b>	Fed. R. Civ. P. 12(b)(6). Restatement (Second) of Torts § 90 cmt. a (Am. Law Inst. 1965). U.C.C. § 2-202 (Am. Law Inst. & Unif. Law Comm'n 1977). U.S. Sentencing Guidelines Manual § 2D1.1(c) (U.S. Sentencing Comm'n 2004).
<b>LEGISLATIVE MATERIALS</b> <b>rule 13</b> <b>(Bluepages B13)</b>	
<b>unenacted bill</b> <b>rule 13.2</b>	S. 516, 105th Cong. § 2 (1997).
<b>report</b> <b>rule 13.4</b>	S. Rep. No. 95-797, at 4 (1978), as reprinted in 1978 U.S.C.C.A.N. 9260, 9263.
<b>LETTERS</b> <b>rule 17.2.3</b>	Letter from Pierre Arsenault, Exec. Editor, Harvard Law Review, to Bryan M. Killian, Supreme Court Chair, Harvard Law Review (Apr. 2, 2004) (on file with the Harvard Law School Library).
<b>INTERVIEWS</b> <b>rule 17.2.5</b>	Telephone Interview with Michael Leiter, President, Harvard Law Review (Oct. 22, 1999).
<b>TREATIES</b> <b>rule 21.4</b> <b>(Bluepages B21)</b>	Treaty of Friendship, Commerce and Navigation, Japan-U.S., art. X, Apr. 2, 1953, 4 U.S.T. 2063.

<b>BOOKS</b> <b>rule 15</b> <b>(Bluepages B15)</b>	Deborah L. Rhode, <i>Justice and Gender</i> 56 (1989). Charles Dickens, <i>Bleak House</i> 49–55 (Norman Page ed., Penguin Books 1971) (1853). 21 Charles Alan Wright & Arthur R. Miller, <i>Federal Practice and Procedure</i> § 1006 (2d ed. 1987).
<b>pamphlets</b> <b>rule 15</b>	WOMEN'S BUREAU, U.S. DEP'T OF LABOR, <i>LEAFLET NO. 55, A WORKING WOMAN'S GUIDE TO HER JOB RIGHTS</i> 4 (1978).
<b>works in collection</b> <b>rule 15.5</b>	Kay Deaux & Brenda Major, <i>A Social-Psychological Model of Gender, in THEORETICAL PERSPECTIVES ON SEXUAL DIFFERENCE</i> 89, 89 (Deborah L. Rhode ed., 1990). Oliver Wendell Holmes, <i>Law in Science and Science in Law, in COLLECTED LEGAL PAPERS</i> 210, 210 (1920). John Adams, <i>Argument and Report, in 2 LEGAL PAPERS OF JOHN ADAMS</i> 285, 322–35 (L. Kinvin Wroth & Hillier B. Zobel eds., 1965).
<b>PERIODICAL MATERIALS</b> <b>rule 16</b>	
<b>consecutively paginated journals</b> <b>rule 16.4</b>	David Rudovsky, <i>Police Abuse: Can the Violence Be Contained?</i> , 27 HARV. C.R.-C.L. L. REV. 465, 500 (1992). Thomas R. McCoy & Barry Friedman, <i>Conditional Spending: Federalism's Trojan Horse</i> , 1988 SUP. CT. REV. 85, 100.
<b>nonconsecutively paginated journals</b> <b>rule 16.5</b>	Barbara Ward, <i>Progress for a Small Planet</i> , HARV. BUS. REV., Sept.–Oct. 1979, at 89, 90.
<b>student-written work</b> <b>rule 16.7.1</b>	Ellen London, Comment, <i>A Critique of the Strict Liability Standard for Determining Child Support in Cases of Male Victims of Sexual Assault and Statutory Rape</i> , 152 U. PA. L. REV. 1957, 1959–63 (2004). Note, <i>The Death of a Lawyer</i> , 56 COLUM. L. REV. 606 (1956).
<b>book review</b> <b>rule 16.7.2</b>	Bruce Ackerman, <i>Robert Bork's Grand Inquisition</i> , 99 YALE L.J. 1419, 1422–25 (1990) (book review).
<b>newspaper</b> <b>rule 16.6</b>	Andrew Rosenthal, <i>White House Tutors Kremlin in How a Presidency Works</i> , N.Y. TIMES, June 15, 1990, at A1. <i>Cop Shoots Tire, Halts Stolen Car</i> , S.F. CHRON., Oct. 10, 1975, at 43.
<b>INTERVIEWS</b> <b>rule 17.2.5</b>	Telephone Interview with Michael Leiter, President, Harvard Law Review (Oct. 22, 1999).
<b>FORTHCOMING PUBLICATIONS</b> <b>rule 17.3</b>	Sarah Greenberger, Comment, <i>Enforceable Rights, No Child Left Behind, and Political Patriotism: A Case for Open-Minded Section 1983 Jurisprudence</i> , 153 U. PA. L. REV. (forthcoming Jan. 2005).
<b>THE INTERNET</b> <b>rule 18.2</b>	Eric Posner, <i>More on Section 7 of the Torture Convention, VOLOKH CONSPIRACY</i> (Jan. 29, 2009, 10:04 AM), <a href="http://www.volokh.com/posts/123324158.shtml">http://www.volokh.com/posts/123324158.shtml</a> .
<b>TREATIES</b> <b>rule 21.4</b>	Treaty of Friendship, Commerce and Navigation, Japan-U.S., art. X, Apr. 2, 1953, 4 U.S.T. 2063.
<b>UNITED NATIONS OFFICIAL RECORDS</b> <b>rule 21.7.1</b>	U.N. GAOR, 56th Sess., 1st plen. mtg. at 3, U.N. Doc. A/56/PV.1 (Sept. 12, 2001).

## Quick Reference: Law Review Footnotes

This table gives examples of commonly used citation forms printed in the typefaces used in law review footnotes (as explained in **rule 2**). The last page and inside back cover present examples in the typefaces used in court documents and legal memoranda (as explained in the **Bluepages**).

<b>CASES</b> <b>rule 10</b>	
<b>reporter</b> <b>rule 10.3</b>	<i>Jackson v. Metro. Edison Co.</i> , 348 F. Supp. 954, 956–58 (M.D. Pa. 1972), <i>aff'd</i> , 483 F.2d 754 (3d Cir. 1973), <i>aff'd</i> , 419 U.S. 345 (1974).
<b>service</b> <b>rule 19</b>	<i>In re Looney</i> , [1987–1989 Transfer Binder] Bankr. L. Rep. (CCH) ¶ 72,447 (Bankr. W.D. Va. Sept. 9, 1988).
pending and unreported cases <b>rule 10.8.1</b>	Albrecht v. Stanczek, No. 87-C9535, 1991 U.S. Dist. LEXIS 5088, at *1 n.1 (N.D. Ill. Apr. 18, 1991). <i>Jackson v. Virginia</i> , No. 77-1205, slip op. at 3 (4th Cir. Aug. 3, 1978) (per curiam), <i>aff'd</i> , 443 U.S. 307 (1979). <i>Ross v. Weissman</i> , No. 90-345 (D. Mass. filed Sept. 18, 1990). <i>Cleary v. Rizkalla</i> , 925 F.2d 314 (1st Cir. 1991), petition for cert. filed, 60 U.S.L.W. 3422 (U.S. Jan. 14, 1992) (No. 92-212).
<b>CONSTITUTIONS</b> <b>rule 11</b>	N.M. CONST. art. IV, § 7.
<b>STATUTES</b> <b>rule 12</b>	
<b>code</b> <b>rule 12.3</b>	Administrative Procedure Act § 6, 5 U.S.C. § 555 (2006). 22 U.S.C. § 2567 (Supp. I 1983).
<b>session laws</b> <b>rule 12.4</b>	Department of Transportation Act, Pub. L. No. 89-670, § 9, 80 Stat. 931, 944–47 (1966).
<b>LEGISLATIVE MATERIALS</b> <b>rule 13</b>	
<b>unenacted bill</b> <b>rule 13.2(a)</b>	S. 516, 105th Cong. § 2 (1997).
<b>hearing</b> <b>rule 13.3</b>	<i>Transforming the Federal Government To Protect America from Terrorism: Hearing Before the H. Select Comm. on Homeland Sec., 107th Cong. 23–25 (2002)</i> (statement of John Ashcroft, Att'y Gen. of the United States).
<b>report</b> <b>rule 13.4</b>	S. REP. NO. 95-797, at 4 (1978), as reprinted in 1978 U.S.C.C.A.N. 9260, 9263.
<b>UNPUBLISHED MANUSCRIPTS</b> <b>rule 17.2.1</b>	Victoria E. Anderson, <i>Company Outing: How Consensual Relationship Agreements Adversely Affect Homosexual Employees</i> 12 (Mar. 15, 2004) (unpublished comment) (on file with the University of Pennsylvania Journal of Labor and Employment Law).
<b>LETTERS</b> <b>rule 17.2.3</b>	Letter from Pierre Arsenault, Exec. Editor, Harvard Law Review, to Bryan M. Killian, Supreme Court Chair, Harvard Law Review (Apr. 2, 2004) (on file with the Harvard Law School Library).

<b>BOOKS</b> <b>rule 15</b> <b>(Bluepages B15)</b>	Deborah L. Rhode, <i>Justice and Gender</i> 56 (1989). Charles Dickens, <i>Bleak House</i> 49–55 (Norman Page ed., Penguin Books 1971) (1853). 21 Charles Alan Wright & Arthur R. Miller, <i>Federal Practice and Procedure</i> § 1006 (3d ed. 1998).
<b>works in collection</b> <b>rule 15.5</b>	Kay Deaux & Brenda Major, <i>A Social-Psychological Model of Gender, in THEORETICAL PERSPECTIVES ON SEXUAL DIFFERENCE</i> 89, 89 (Deborah L. Rhode ed., 1990). Oliver Wendell Holmes, <i>Law in Science and Science in Law, in COLLECTED LEGAL PAPERS</i> 210, 210 (1920).
<b>PERIODICAL MATERIALS</b> <b>rule 16</b> <b>(Bluepages B16)</b>	
<b>consecutively paginated journals</b> <b>rule 16.4</b>	David Rudovsky, <i>Police Abuse: Can the Violence Be Contained?</i> , 27 HARV. C.R.-C.L. L. REV. 465, 500 (1992). Thomas R. McCoy & Barry Friedman, <i>Conditional Spending: Federalism's Trojan Horse</i> , 1988 SUP. CT. REV. 85, 100.
<b>nonconsecutively paginated journals</b> <b>rule 16.5</b>	Barbara Ward, <i>Progress for a Small Planet</i> , HARV. BUS. REV., Sept.–Oct. 1979, at 89, 90.
<b>newspapers</b> <b>rule 16.6</b>	Andrew Rosenthal, <i>White House Tutors Kremlin in How a Presidency Works</i> , N.Y. TIMES, June 15, 1990, at A1. <i>Cop Shoots Tire, Halts Stolen Car</i> , S.F. CHRON., Oct. 10, 1975, at 43.
<b>THE INTERNET</b> <b>rule 18.2</b> <b>(Bluepages B18)</b>	Eric Posner, <i>More on Section 7 of the Torture Convention, Volokh Conspiracy</i> (Jan. 29, 2009, 10:04 AM), <a href="http://www.volokh.com/posts/1233241458.shtml">http://www.volokh.com/posts/1233241458.shtml</a> .
<b>Internet sources with pagination</b> <b>rule 18.2.2(g)</b>	John Roman, Michael Kane, Emily Turner & Beverly Frazier, <i>Instituting Lasting Reforms for Prisoner Reentry in Philadelphia</i> , Urban Institute, 8 (June 27, 2006), <a href="http://www.urban.org/UploadedPDF/411345_lastingreforms.pdf">http://www.urban.org/UploadedPDF/411345_lastingreforms.pdf</a> .
<b>COURT DOCUMENTS</b> <b>(Bluepages B17)</b>	
<b>affidavit</b>	Evenson Aff. ¶ 14. Scavo Summ. J. Aff. ¶ 7.
<b>answer</b>	Pls.' Am. Answer to Def.'s Countercl. 3–4.
<b>appendix</b>	App. to Pet. Cert. 137–39.
<b>brief</b>	Pl.'s Br. Summ. J. 55–58.
<b>deposition</b>	Yee Dep. 15:21–16:4.
<b>motion</b>	Def.'s Mot. Dismiss ¶ 10. Pl.'s Mot. Summ. J. 2.
<b>order</b>	Order Granting Mot. Summ. J.
<b>record</b>	R. at 9.
<b>transcript</b>	TRO Hr'g Tr. 6:14–25. Trial Tr. vol. 1, 13–17.
<b>ECF Documents</b>	Rubio Dep. 5:30–12:10, ECF No. 16.

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